

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2737/2017

New Delhi this the 13th day of November, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Nishant Budakoti, aged 23 years,
S/o late Dharmanand Budakoti,
Church Lane-2, Opp. St. Marry Church,
Society Area Clement, Dehradun,
Uttarakhand-2408002

- Applicant

(By Advocate: Shri S. Premchandra)

VERSUS

Prasar Bharati,
Through Chief Executive Officer,
Prasar Bharati Secretariat,
Prasar Bharati House,
Copernicus Marg, New Delhi-110001

- Respondent

O R D E R (Oral)

Ms. Nita Chowdhury:

This OA has been filed by the applicant asking for the following reliefs:-

“8.1 To Direct the respondents to produce all the records of “COMBINED RECRUITMENT FOR THE POSTS OF ENGINEERING ASSISTANT AND TECHNICIAN IN PRASAR BHARTI, EXAM, 2013” relating to the selection of the applicant to the post of Engineering Assistant/Technician including entire records of proceeding along with Rules for Selection.

8.2 To Allow the O.A. and Quash the Final Result sheet dated 16.05.2014 of “COMBINED

RECRUITMENT FOR THE POSTS OF ENGINEERING ASSISTANT AND TECHNICIAN IN PRASAR BHARTI, EXAM, 2013" (Annexure A-1).

- 8.3 To direct the Respondent No.1 to declare the Result of "COMBINED RECRUITMENT FOR THE POSTS OF ENGINEERING ASSISTANT AND TECHNICIAN IN PRASAR BHARTI, EXAM, 2013" separately for the post of Engineering Assistant and Technician on all India basis on behalf of the marks scored by the candidates.
- 8.4 To direct the Respondent No.1 to place the applicant as selected candidates on the post of Engineering Assistant in accordance with his scored marks in suitable Zone on all India basis in light of the Order passed by the Hon'ble Tribunal in OAs No. 2061 of 2014 and 2785 of 2014.
- 8.5 To pass such other order/orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case."

2. Quite fairly, counsel for the applicant informs that the contempt proceedings had earlier been preferred in this matter and the same have been disposed of vide order dated 24.09.2018, as the case of the applicant has been considered and appropriate decision has been taken. Accordingly, nothing remains in this OA and the same is disposed of. No costs.

(S.N.Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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